

**Central Electricity Regulatory Commission
New Delhi**

Review Petition No. 38/RP/2023

in

Petition No. 252/MP/2021

Subject : Review Petition seeking review of the order dated 8.2.2023 in Petition No. 252/MP/2021.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Petitioner : Haryana Vidyut Prasaran Nigam Limited

Respondents : Union of India and 3 Others

Parties Present : Ms. Himangini Mehta, Advocate, HVPNL

Record of Proceedings

The learned counsel for the Petitioner submitted that the original Petition No. 252/MP/2021 was filed seeking reference of a dispute to arbitration between the Review Petitioner and Bhakra Beas Management Board (BBMB)/Respondent(s). However, the Commission, vide order dated 8.2.2023, erroneously held that the dispute raised does not pertain to the tariff and the power to regulate cannot extend to the pilferage of the electricity at 66 kV Sub-station of BBMB at Chandigarh. Therefore, the Review Petitioner has filed the instant Review Petition to consider the legal and factual position of the matter.

2. The learned counsel for the Petitioner further submitted that no reply had been received from any of the Respondents.

3. The Commission observed that despite notice, none of the Respondents have filed their replies in the matter. In the interest of justice and as a final opportunity, the Commission directed the Respondents to file their respective replies within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The matter will be listed for the hearing on **8.5.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

